

THE INDIAN MEDICAL COUNCIL ACT, 1956

ACT NO. 102 OF 1956

[30th December, 1956]

An Act to provide for the reconstitution of the Medical Council of India, and the of a Medical register for India and for matters connected therewith.

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:-

1. Short title, extent and commencement. (1) This Act may be called the Indian Medical Act, 1956.

(2) It extends to the whole of India except the State of Jammu and Kashmir.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Definitions. In this Act, unless the context otherwise requires,-

(a) "approved institution" means a hospital, health Centre or other such institution by a University as an institution in which a person may undergo the training, if any, required by his course of study before the award of any medical qualification to him;

(b) "Council" means the Medical Council of India constituted under this Act;

(c) "India" means the territories to which this Act extends;

(d) "Indian Medical Register" means the medical register maintained by the Council;

(e) "medical institution" means any institution, within or without India, which grants degrees, diplomas or licences in medicine;

(f) "medicine" means modern scientific medicine in all its branches and includes surgery and obstetrics, but does not include veterinary medicine and surgery;

(g) "prescribed" means prescribed by regulations;

(h) "recognised medical qualification" means any of the medical qualifications included in the Schedules;

(i) "regulation" means a regulation made under section 33;

(j) "State Medical Council" means a medical council constituted under any law for the time being in force in any State regulating the registration of practitioners of medicine;

(k) "State Medical Register" means a register maintained under any law for the time being in force in any State regulating the registration of practitioners of medicine;

(l) "University" means any University in India established by law and having a medical faculty.

3.

Constitution and composition of the Council.

3. Constitution and composition of the Council. (1) The Central Government shall cause to be constituted a Council consisting of the following members, namely:-

(a) one member from each State other than a Union territory, to, be nominated by the Central Government in consultation with the State Government concerned;

(b) one member from each University, to be elected from amongst the members of the medical faculty of the University by members of the Senate of the University or in case the University has no Senate, by members of the Court;

(c) one member from each State in which a State Medical Register is maintained, to be elected from amongst themselves by persons enrolled' on such Register who possess the medical qualifications included in the First or the Second Schedule or in Part II of the Third Schedule;

(d) seven members to be elected from amongst themselves by, persons enrolled on any of the State Medical Registers who possess the medical qualifications included in Part I of the Third Schedule;

(e) eight members to be nominated by the Central Government.

(2) The President and Vice-President of the Council shall be elected by the members of the Council from amongst themselves.

(3) No act done by the Council shall be questioned on the ground merely of the existence of any vacancy in, or any defect in the constitution of, the Council.

4.

Mode of election.

4. Mode of election. (1) An election under clause (b), clause (c) or clause (d) of sub-section (1) of section 3 shall be conducted by the Central Government in accordance with such rules as may be made by, it In this behalf, and any rules so made may provide that pending the preparation of the Indian Medical Register in accordance with the

1168

provisions of this Act, the members referred to in clause (d) of sub-section (1) of section 3 may be nominated by the Central Government instead of being elected as provided therein,

(2) Where any dispute arises regarding any election to the Council, it shall be referred to the Central Government whose decision shall be final.

5.

Restrictions on nomination and membership.

5. Restrictions on nomination and membership. (1) No person shall be eligible for nomination under clause (a) of sub-section (1) of section 3 unless he possesses any of the medical qualifications included in the First and, Second Schedules, resides in the State concerned, and, where a State Medical Register is maintained in that State, is enrolled on that register.

(2) No person may at the same time serve as a member in more than one capacity.

6.

Incorporation of the Council.

6. Incorporation of the Council. The Council so constituted shall be a body corporate by the name of the Medical Council of India, having perpetual succession and a common seal, with power to acquire and hold property, both movable and immovable, and to contract, and shall by the said name sue and be sued.

7.

Term of office of President, Vice-President and members.

7. Term of office of President, Vice-President and members.(1)The President or Vice-President of the Council shall hold office for a term not exceeding five years and not extending beyond the expiry of his term as member of the Council.

(2) Subject to the provisions of this section, a member shall hold office for a term of five years from the date of his nomination or election or until his successor shall have been duly nominated or elected, whichever is longer.

(3) An elected or nominated member shall be deemed to have vacated his seat if he is absent without excuse, sufficient in the opinion of the Council, from three consecutive ordinary meetings of the Council or, in the case of a member elected under clause (b) of sub-section (1) of section 3, if he ceases to be a member of the medical faculty of the University concerned, or in the case of a member elected under clause (c) or clause (d) of that sub-section, if he ceases to be a person enrolled on the State Medical Register concerned.

(4) A casual vacancy in the Council shall be filled by nomination or election, as the case may be, and the person nominated or elected to, fill the vacancy shall hold office only for the remainder of the term for which the member whose place he takes was nominated or elected.

(5) Members of the Council shall be eligible for renomination or reelection.

(6) Where the said term of five years is about to expire in respect of any member, a successor may be nominated or elected at any time within three months before the said term expires but he shall not assume office until the said term has expired.

8.

Meetings of the Council.

8. Meetings of the Council. (1) The Council shall meet at least once in each year at such time and place as may be appointed by the Council.

(2) Unless otherwise provided by regulations, fifteen members of the Council shall form a quorum, and all the acts of the Council shall be decided by a majority of the members present and voting.

9.

Officers, Committees and servants of the Council.

9. Officers, Committees and servants of the Council. The Council shall-

(1) constitute from amongst its members an Executive Committee and such other Committees for general or special purposes as the Council deems necessary to carry out the purposes of this Act;

(2) appoint a Registrar who shall act as Secretary and who may also, if deemed expedient, act as Treasurer;

(3) employ such other persons as the Council deems necessary to carry out the purposes of this Act;

(4) require and take from the Registrar, or from any other employee, such security for the due performance of his duties as the Council deems necessary; and

(5) with the previous sanction of the Central Government, fix the remuneration and allowances to be paid to the President, Vice-President and members of the Council and determine the conditions of service of the employees of the Council.

10.

The Executive Committee.

10. The Executive Committee. (1) The Executive Committee, hereinafter referred to as the Committee, shall consist of the President and Vice-President, who shall be members ex officio, and not less than seven and not more than ten other members who shall be elected by the Council from amongst its members.

(2) The President and Vice-President shall be the President and Vice-President respectively of the Committee.

(3) In addition to the powers and duties conferred and imposed upon it by this Act, the Committee shall exercise and discharge such powers and duties, as the Council may confer or impose upon it by any regulations which may be made in this behalf.

1512 M. Law-147.

1170

11.

Recognition of medical qualifications granted by Universities of medical institutions of India.

11. Recognition of medical qualifications granted by Universities of medical institutions of India. (1) The medical qualifications granted by any University or medical institution in India which are

included in the First Schedule shall be recognised medical qualifications for the purposes of this Act.

(2) Any University or medical institution in India which grants a medical qualification not included in the First Schedule may apply to the Central Government to have such qualification recognised, and the Central Government, after consulting the Council, may, by notification in the Official Gazette, amend the First Schedule so as to include such qualification therein, and any such notification may also direct that an entry shall be made in the last column of the First Schedule against such medical qualification declaring that it shall be a recognised medical qualification only when granted after a specified date.

12.

Recognition of medical qualifications granted by medical institutions in countries with which there is a scheme of reciprocity.

12. Recognition of medical qualifications granted by medical institutions in countries with which there is a scheme of reciprocity.

(1) The medical qualifications granted by medical institutions outside India which are included in the Second Schedule shall be recognised medical qualifications for the purposes of this Act.

(2) The Council may enter into negotiations with the Authority in any State or country outside India which by the law of such State, or country is entrusted with the maintenance of a register of medical practitioners, for the settling of a scheme of reciprocity for the recognition of medical qualifications, and in pursuance of any such scheme, the Central Government may, by notification in the Official Gazette, amend the Second Schedule so as to include therein the medical qualification which the Council has decided should be recognised, and any such notification may also direct that an entry shall be made in the last column of the Second Schedule against such medical qualification declaring that it shall be a recognised medical qualification only when granted after a specified date.

(3) The Central Government, after consultation with the Council, may, by notification in the Official Gazette, amend the Second Schedule by directing that an entry be made therein in respect of any medical qualification declaring that it shall be a recognised medical qualification only when granted before a specified date.

(4) Where the Council has refused to recommend any medical qualification which has been proposed for recognition by any Authority referred to in sub-section (2) and that Authority applies to the Central Government in this behalf, the Central Government, after considering such application and after obtaining from the Council a report, if any, as to the reasons for any such refusal, may, by notification in the Official Gazette, amend the Second Schedule so as to include such qualification therein and the provisions of sub-section (2) shall apply to such notification.

1171

13.

Recognition of medical qualifications granted by certain medical institutions whose qualifications are not included in the First of Second Schedule.

13. Recognition of medical qualifications granted by certain medical institutions whose qualifications are not included in the First of Second Schedule. (1) The medical qualifications granted by medical institutions in India which are not included in the First Schedule and which are included in Part I of the Third Schedule shall also be recognised medical qualifications for the purposes of this Act.

(2) The medical qualifications granted to a citizen of India-

(a) before the 15th day of August, 1947, by medical institutions in the territories now forming part of Pakistan,
and

(b) before the 1st day of April, 1937, by medical institutions in the territories now forming part of Burma,

which are included in Part I of the Third Schedule shall also be recognised medical qualifications for the purposes of this Act.

(3) The medical qualifications granted by medical institutions outside India which are included in Part II of the Third Schedule shall also be recognised medical qualifications for the purposes of this Act, but no person possessing any such qualification shall be entitled to enrolment on any State Medical Register unless he is a citizen of India and has undergone such practical training after obtaining that qualification as may be required by the rules or regulations in force in the country or State granting the qualification, or if he has not undergone any practical training in that country or State, he has undergone such practical training as may be prescribed.

(4) The Central Government, after consulting the Council, may by notification in the Official Gazette, amend Part II of the Third Schedule so as to include therein any qualification granted by a medical institution outside India which is not included in the second Schedule.

(5) Any medical institution in India which is desirous of getting a medical qualification granted by it included in Part I of the Third Schedule may apply to the Central Government to have such qualification recognised and the Central Government, after consulting the Council, may, by notification in the Official Gazette, amend Part I of the Third Schedule so as to include such qualification therein, and any such notification may also direct that an entry shall be made in the last column of Part I of the Third Schedule against such medical qualification declaring that it shall be a recognised medical only when granted after a specified date.

14.

Special provision in certain cases for recognition of medical qualifications. granted medical institutions countries with which there is no scheme of reciprocity.

14. Special provision in certain cases for recognition of medical qualifications. granted medical institutions countries with which there is no scheme of reciprocity. (1) The Central Government after consultation with the Council may, by notification in the Official Gazette, direct that medical qualifications granted by medical institutions in any State or country outside India in respect of which a scheme of reciprocity for the recognition of medical qualifications is not in force, shall be recognised

medical qualifications for the purposes of this Act or shall be so only when granted after a specified date:

Provided that medical practice by the doctors possessing such qualifications shall be limited to the institution to which they are attached for the time being for purposes of teaching, research or charitable work and shall be limited to the period specified in this behalf by the Central Government by general or special order.

(2) In respect of any such medical qualification, the Central Government, after consultation with the Council, may, by notification in the Official Gazette, direct that it shall be a recognised medical qualification only when granted before a specified date.

15.

Right of persons possessing qualifications in the Schedules to be enrolled.

15. Right of persons possessing qualifications in the Schedules to be enrolled. Subject to, the other provisions contained in this Act, the medical qualifications included in the Schedules shall be sufficient qualification for enrolment on any State Medical Register.

16.

Power to require information as to courses of study and examinations.

16. Power to require information as to courses of study and examinations. Every University or medical institution in India which grants a recognised medical qualification shall furnish such information as the Council may, from time to time, require as to the courses of study and examinations to be undergone in order to obtain such qualification, as to the ages at which such courses of study and examinations are required to be undergone and such qualification is conferred and generally as to the requisites for obtaining such qualification.

17.

Inspection of examinations.

17. Inspection of examinations. (1) The Committee shall appoint such number of medical inspectors as it may deem requisite to attend at any or all of the examinations held by Universities or medical institutions in India for the purpose of recommending to the Central Government recognition of medical qualifications.

(2) Inspectors appointed under this section shall not interfere with the conduct of any examination but they shall report to the Committee on the sufficiency of every examination which they attend and on any other matters in regard to which the Committee may require them to report.

(3) The Committee shall forward a copy of any such report to the University or medical institution concerned, and shall also forward a copy with the remarks of the University or institution thereon, to the Central Government.

18.

Visitors at examinations.

18. Visitors at examinations. (1) The Council may appoint such number of visitors as it may deem requisite to attend at any or all of the examinations held by Universities or medical institutions in India for the purpose of granting recognised medical qualifications.

(2) Any person, whether he is a member of the Council or not, may be appointed as a visitor under this section but a person who

1173.

is appointed as an inspector under section 17 for any examination shall not be appointed as a visitor for the same examination.

(3) Visitors appointed, under this section shall not interfere

with the conduct of any examination but they shall report to the President of the Council on the sufficiency of every examination which they attend and on any other matters in regard to which the Council may require them to report.

(4) The report of a visitor shall be treated as confidential unless in any particular case the President of the Council otherwise directs:

Provided that if the Central Government requires a copy of the report of a visitor, the Council shall furnish the same.

19.

Withdrawn of recognition.

19. Withdrawn of recognition. (1) When 'upon' report by the Committee or by a visitor appointed under section 18, it appears to the Council that the courses of study and examination to be undergone in any University or medical institution in India in order to obtain a recognised medical qualification or that the standards of proficiency required from candidates at any examination held for the purpose of granting such qualification are not such as to secure to persons holding such qualification the knowledge and skill requisite for the efficient practice of medicine, the Council shall make a representation to that effect to the Central Government.

(2) After considering such representation, the Central Government may send it to the State Government of the State in which the University or medical institution is situated and the State Government shall forward it along with such remarks as it may choose to make to the University or medical institution, with an intimation of the period within which the University or medical institution may submit its explanation to the State Government.

(3) On the receipt of the explanation or, where no, explanation is submitted within the period fixed, then on the expiry of that period, the State Government shall make its recommendations to the Central Government.

(4) The Central Government, after making such further inquiry, if any, as it may think fit, may, by notification in the Official Gazette direct that an entry shall be made in the appropriate Schedule against the said medical qualification declaring that it shall be a

recognised medical qualification only when granted before a specified date.

1174

20.

Post-graduate Medical Education Committee for assisting council in matters relating to post-graduate medical education.

20. Post-graduate Medical Education Committee for assisting council in matters relating to post-graduate medical education. (1) The Council may prescribe standards of post-graduate, medical education for the guidance of Universities, and may advise Universities in the matter of securing uniform standards for post-graduate medical education throughout India, and for this purpose the Central Government may constitute from among the members of the Council a Post-graduate Medical Education Committee (hereinafter referred to as the Post-graduate Committee).

(2) The Post-graduate Committee shall consist of nine members all of whom shall be persons possessing post-graduate medical qualifications and experience of teaching or examining post-graduate students of medicine.

(3) Six of the members of the Post-graduate Committee shall be nominated by the Central Government and the remaining three members shall be elected by the Council from amongst its members.

(4) For the purpose of considering post-graduate studies in a subject, the Post-graduate Committee may co-opt, as and when necessary, one or more members qualified to assist it in that subject.

(5) The views and recommendations of the Post-graduate Committee on all matters shall be placed before the Council; and if the Council does not agree with the views expressed or the recommendations made by the Post-graduate Committee on any matter, the Council shall forward them together with its observations to the Central Government for decision.

21.

The Indian Medical Register.

21. The Indian Medical Register. (1) The Council shall cause to be maintained in the prescribed manner a register of medical practitioners to be known as the Indian Medical Register, which shall contain the names of all persons who are for the time being enrolled on any State Medical Register and who possess any of the recognised medical qualifications.

(2) It shall be the duty of the Registrar of the Council to keep the Indian Medical Register in accordance with the provisions of this Act and of any orders made by the Council, and from time to time to revise the register and publish it in the Gazette of India and in such other manner as may be prescribed.

(3) Such register shall be deemed to be a public document within the meaning of the Indian Evidence Act, 1872, (1 of 1872.) and may be proved by a copy published, in the Gazette of India.

22.

Supply of copies of the State Medical Registers.

22. Supply of copies of the State Medical Registers. Each State Medical Council shall supply to the Council three printed copies of the State Medical Register as soon as may be after the commencement of this Act and subsequently after the first day of April of each year, and each Registrar of a State Medical Council shall inform the Council without delay of all additions to and other amendments in the State Medical Register made from time to time.

1175

23.

Registration in the Indian Medical Register.

23. Registration in the Indian Medical Register. The Registrar of the Council may, on receipt of the report of registration of a person in a State Medical Register or on application made in the prescribed manner by any such person, enter his name in the Indian Medical Register:

Provided that the Registrar is satisfied that the person concerned possesses a recognised medical qualification.

24.

Removal of names from the Indian Medical Register.

24. Removal of names from the Indian Medical Register. (1) If the name of any person enrolled on a State Medical Register is removed therefrom in pursuance of any power conferred by or under any law relating to registration of medical practitioners for the time being in force in any State, the Council shall direct the removal of the name of such person from the Indian Medical Register.

(2) Where the name of any person has been removed from a State Medical Register on any ground other than that he is not possessed of the requisite medical qualifications or where any application made by the said person for restoration of his name to the State Medical Register has been rejected, he may appeal in the prescribed manner and subject to such conditions including conditions as to the payment of a fee as may be laid down in rules made by the Central Government in this behalf, to the Central Government, whose decision, which shall be given after consulting the Council, shall be binding on the State Government and on the authorities concerned with the preparation of the State Medical Register.

25.

Provisional registration for clinical practice.

25. Provisional registration for clinical practice. If the courses of study to be undergone for obtaining a recognised medical qualification include a period of training after a person has passed the qualifying examination and before such qualification is conferred

on him, any such person shall, on application made by him in this behalf, be granted provisional registration in a State Medical Register by the State Medical Council concerned in order to enable him to practise medicine in an approved institution for the period aforesaid.

26.

Registration of additional qualifications.

26. Registration of additional qualifications. (1) If any person whose name is entered in the Indian Medical Register obtains any title, diploma or other qualification for proficiency in sanitary science, public health or medicine, which is a recognised medical qualification, he shall on application made in this behalf in the prescribed manner, be entitled to have an entry, stating such other title, diploma, or other qualification made against his name in the Indian Medical Register either in substitution for or in addition to any entry previously made.

(2) The entries in respect of any such person in a State Medical Register shall be altered in accordance with the alterations made in the Indian Medical Register.

1176

27.

Privileges of persons who are enrolled on the Indian Medical Register.

27. Privileges of persons who are enrolled on the Indian Medical Register. Subject to the conditions and restrictions laid down in this Act regarding medical practice by persons possessing certain recognised medical qualifications, every person whose name is for the time being borne on the Indian Medical Register shall be entitled according to his qualifications to practise as a medical practitioner in any part of India and to recover in due course of law in respect of such practice any expenses, charges in respect of medicaments or other

appliances, or any fees to which he may be entitled.

28.

Person enrolled on the Indian Medical Register to notify change of place of residence or practice.

28. Person enrolled on the Indian Medical Register to notify change of place of residence or practice. Every person registered in the Indian Medical Register shall notify any transfer of the place of his residence or practice to the Council and to the State Medical Council concerned, within thirty days of such transfer, failing which his right to participate in the election of members to the Council or a State Medical Council shall be liable to be forfeited by order of the Central Government either permanently, or for such period as may be specified therein.

29.

Commissions of inquiry.

29. Information to be furnished by the Council and publication thereof. (1) The Council shall furnish such reports, copies of its minutes, abstracts of its accounts, and other information to the Central Government as that Government may require.

(2) The Central Government may publish in such manner as it may think fit, any report, copy, abstract or other information furnished to it under this section or under sections 17 and, 18.

2

30.

30. Commissions of inquiry. (1) Whenever it is made to appear to the Central Government that the Council is not complying with any of the provisions of this Act, the Central Government may refer the particulars of the complaint to a Commission of Inquiry consisting of three persons, two of whom shall be appointed by the Central Government, one being a Judge of a High Court, and one by the Council, and such Commission shall proceed to inquire in a summary manner and to

report to the Central Government as to the truth of the matters charged in the complaint, and in case of any charge of default or of improper action being found by the Commission to have been established, the Commission shall recommend the remedies, if any, which are in its opinion necessary.

(2) The Central Government may require the Council to adopt the remedies so recommended within such time as, having regard to the report of the Commission, it may think fit, and if the Council fails to comply with any such requirement, the Central Government' may amend the regulations of the Council, or make such provision or order or take such other steps as may seem necessary to give effect to the recommendations of the Commission.

(3) A Commission of Inquiry shall have power to administer oaths, to enforce the attendance 'of witnesses and the production

1177

of documents, and shall have all such other necessary powers for the purpose of any inquiry conducted by it as are exercised by a civil court under the Code of Civil Procedure, 1908. (5 of 1908.)

31.

Protection of action taken in good faith.

31. Protection of action taken in good faith. No suit, prosecution or other legal proceeding shall lie against the Government, the Council or a State Medical Council or any Committee thereof, or any officer or servant of the Government or Councils aforesaid for anything which is in good faith done or intended to be done under this Act.

32.

Power to make rules.

32. Power to make rules. (1) The Central Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) All rules made under this section shall be laid for not less than thirty days before both Houses of Parliament as soon as possible after they are made, and shall be subject to such modifications as Parliament may make during the session in which they are so laid or the session immediately following.

33.

Power to make regulations.

33. Power to make regulations. The Council may, with the previous sanction of the Central Government, make regulations generally to carry out the purposes of this Act, and, without prejudice to the generality of this power, such regulations may provide for-

- (a) the management of the property of the Council and the maintenance and audit of its accounts;
- (b) the summoning and holding of meetings of the Council, the times and places where such meetings are to be held, the conduct of business thereat and the number of members necessary to constitute a quorum;
- (c) the resignation of, members of the Council;
- (d) the powers and duties of the President and Vice-President;
- (e) the mode of appointment of the Executive Committee and other Committees, the summoning and holding of meetings, and the conduct of business of such Committees;
- (f) the tenure of office, and the powers and duties of the Registrar and other officers and servants of the Council;
- (g) the particulars to be stated, and the proof of qualifications to be given in applications for registration under this Act;

- (h) the fees to be paid on applications and appeals under, this Act;
- (i) the appointment, powers, duties and procedure of medical inspectors and visitors; and
- (j) any matter for which under this Act provision may be made by regulations.

1178

(2) Notwithstanding anything contained in the Act, until the Council is constituted in accordance with the Provisions of this Act,--

(a) the Medical Council of India as constituted immediately before the commencement of this Act under the Indian Medical Council Act, 1933, (27 of 1933.) with the addition seven members nominated thereto by the Central Government from among persons enrolled on any of the State Medical Registers who possess the medical qualifications included in Part I of the Third Schedule to this Act (hereinafter referred to as the said Medical Council) shall be deemed to be the Council constituted under this Act and may exercise any of the powers conferred or perform any of the duties imposed on the Council may be filled up in such manner as the Central Government may think fit; and

(b) the Executive Committee and other Committees of the said Medical Council as constituted immediately before the commencement of this Act shall be deemed to be the Executive Committee and other Committees constituted under this Act.]

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RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY UNIVERSITIES
OR MEDICAL
INSTITUTIONS IN INDIA

THE FIRST SCHEDULE

(See section xi)

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY UNIVERSITIES OR MEDICAL INSTITUTIONS IN INDIA

University or Medical Institution	Recognised medical qualification	Abbreviation for registration
University of Allahabad	Bachelor of Medicine and Bachelor of Surgery	M.B., B.S., All.
University of Bombay.	Licentiate in Medicine and Surgery Bachelor of Medicine and Bachelor of Surgery Doctor of Medicine Master of Surgery [Diploma in Anaesthesid.	L.M.S., Bom. M.B., B.S., Bom. M.D., Bom. M. S., Bom. D.A., Bom.]
University of Calcutta	Licentiate in Medicine and Surgery Bachelor of Medicine Bachelor of Medicine and Bachelor of Surgery Doctor of Medicine Master of Surgery Master of Obstetrics [Diploma in Ophthalmic Medicine and Surgery [Diploma in Zynaecology and Obstetrics	L.M.S., Cal. M.B., Cal. M.B.,B.S., Cal. M.D., Cal. M.S., Cal. M.O., Cal. D.O.M.S., Cal.] D.G.O., Cal.]
University of Lucknow	Licentiate in Medicine and Bachelor of Surgery Doctor of Medicine Master of Surgery Master of Surgery (Anatomy Master of Surgery (Ortho	M.B., B.S., Lucknow. M.D, Lucknow. M.S., Lucknow M.S.(Anatomy) Lucknow. M.S.(Ortho Paedics)

Paedics) Lucknow.
Master of Surgery (Ophthalmology) M. S.(Ophth) Lucknow.
Master of Surgery (Obstetrics & M.S.(Obst and Gyn.)
Gynaecology) Lucknow.
Master of Surgery (E.N.T.) M.S.(E.N.T.) Lucknow.
Doctor of Medicine (Physiology) M.D.(Phy.) Lucknow.
Doctor of Medicine (Pharmacology)M.S.(Pharm.) Lucknow.
Diploma in Laryngology and Oct- D.L.O. Lucknow.

ology
Doctor of Medicine (Pathology) M.D.(Path) Lucknow.
Diploma in Gynaecology and D.G.O. Lucknow.
Obstetrics.
Diploma in Medical Radiology D.M.R.E. Lucknow.
and Eletrology.
Diploma in Ophthalmic Medicine D.O.M.S. Lucknow.
and Surgery
Diploma in Clinical Pathology D.C.P. Lucknow.]

University of Licentiate in Medicine and L.M.S., Mad.
Madras Surgery
Bachelor of Medicine and Master
of Surgery M.B., C.M., Mad.
Bachelor of Medicine and Bachelor
of Surgery M.B., B.S., Mad.
Doctor of Medicine.... M.D., Mad.
Master' of Surgery M.S., Mad.

University of Bachelor of Medicine and Bachelor
Patna of Surgery M.B., B.S., Patna.
Doctor of Medicine M.D., Patna.
Master of Surgery M.S, Patna.

University of Bachelor of Medicine and Bachelor
Andhra of Surgery M.B., B.S., Andhra.
Doctor of Medicine M.D., Andhra.
Master of Surgery M.S., Andhra.
Licentiate in Medicine and L.M.S., Andhra.
Surgery
Diploma in Laryngology and D.L.O., Andhra.
Otology
Master of Surgery (General M.S.(General Surgery),
Surgery Andhra.
Master of Surgery (Orthopaedics).M.S.(Orthopaedic),
Andhra.
Diploma in Veneral Diseases. D.V.D., Andhra.
April,1944.

1. Subs. by Act 36 of 1958, s. 2.

2. Ins. by notfn. No. S.O. 969, dt. 23-4-59, Gazette of India Pt. II, Sec. 3(ii), p. 1059.

3. Ins. by Notification No. S.O. 2051, dt. 8.9.1959 Gaz. of India, Pt. II, Sec. 3(ii), p. 2412.

(4) Added by Notification No. S. O. 1746, dated 1.8.1959. See Gazette of India, Pt. II, Sec. 3(ii), p. 1926.

(5) Ins., Ibid.

(6) Ins. by notfn. No. S. O. 213 dated 9.1.1960, Gazette of India , Pt II, Sec 3(ii) p. 366

(7) Ins. by Notfn. No. S. O. 214 dt. 13.1.1960, Gazette India, Pt II, Sec 3(ii) p. 366.

1179

University or Medical Institution	Recognised medical qualification	Abbreviation for registration
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Fellowship of College of
Physicians and Surgeons,
Bombay, in Medicine,
Pathology, Surgery or
Dermatology F.C.P.S. (Med.) (Bom.)
 F.C.P.S. (Path.) (Bom.)
 F.C.P.S. (Surg.) (Bom.)
 F.C.P. S. (Derm.) (Bosha)
These qualifications shall
be recognised medical
qualifications only when

granted after the 1st
April 1954.

4[Fellowship of the Coll- These qualifications
ege of Physicians and shall be recognised
Surgeons, Bombay in Mid- medical qualifications
wifery and Gynaecology, under this Schedule only
Ophthalmology and Diploma when they are held by
of the said College in persons holding any other
Pathology, and Bacterio- medical qualification
logy, Gynaecology and specified in this Schedu-
Obstertrics, and Child le.]
Health.]
F.C.P.S.(Mid. & Gyn.)
F.C.P.S.(Ophth.)
D.P.B. (Dip. in Gyn. &
Obsts.)
D.G.O. (Dip. in Child
Health).

University of Bachelor of Medicine and
Agra Bachelor of Surgery M.B., B.S., Agra.
Doctor of Medicine M.D.(Med.) Agra.
(Medicine)
Doctor of Medicine M.D. (Pathology) Agra.
(Pathology)
Doctor of Medicine M.D. (Pharmacology) Agra.
(Pharmacology)
Master of Surgery M.S. (Ophth.) Agra.
(Ophthlmology)
Master of Surgery M.S. (Surg.) Agra.
(Surgery)
Master of Surgery (Obst- M.S. (Obsts. and Gyn.)
etrics& Gynaecology Agra.
Doctor of Medicine M.D. (PHY.) Agra.
(Physiology)
Master of Surgery M.S. (Anatomy) Agra.
(Anatomy)
Diploma on Ophthalmic D.O.M.S. Agra.]
Medicine and Surgery

University of East Bachelor if Medicine and
Punjab Bachelor of Surgery M.B.,B.S.,E. Punjab.

East Punjab state Licentiate in Medicine
Medical Faculty and Surgery L.M.S., East Punjab.

This qualification shall
be a recognised one only
when granted on or after
the 15th August, 1947,
provided the holders
thereof had passed the

F.Sc. examination studies. before
taking up medical

University of Delhi Bachelor of Medicine and
Bachelor of Surgery .(Delhi).
studies.
[Diploma in Tuberculosis D.T.D. Delhi.]
Diseases.

Gauhati University Bachelor of Medicine and
Bachelor of Surgery M.B.,B.S. (Gauhati).

State Medical Facu- Membership of the State M.M.F.(West Bengal).
lity of West Bengal Medical Faculty of West
Bengal

University of Bihar Bachelor of Medicine and M.B.,B.S. (Bihar).
Bachelor of Surgery

University of Poona Bachelor of Medicine and M.B.,B.S.(Poona).
Bachelor of Surgery

Utkal University Bachelor of Medicine and
Bachelor of Surgery M.B.,B.S. (Utkal)

Gujarat University Bachelor of Medicine and
Bachelor of Surgery M.B.,B.S. (Gujarat)

Nagpur University Bachelor of Medicine and
Bachelor of Surgery M.B.,B.S. (Nagpur).

Osmania University Bachelor of Medicine and
Bachelor of Surgery M.B.,B.S. (Osmania).

University of Mysore Bachelor of Medicine and
Bachelor of Surgery. M.B.,B.S. (Mysore).

This qualification shall
be a recognised qualifi-
cation only when granted
after the 31st December,

1932.

University of Bachelor of Medicine and
Rajputana 3[Bachelor of Surgery. M.B.,B.S. (Rajputana).
Master in Surgery in M.S.(Gen.Surg),
General Surgery. Rajputana.
Doctor of Medicine in M.D.(Med. &Thera.)

Medicine Therapeutics. Rajputana.
Doctor of Medicine in M.D. (Path. &Bacterio-
Pathology &Bacteriology.logy), Rajputana.
Master of Science of S.Sc.(Physiology),
in Physiology. Rajputana.
Master of Science in M.Sc. (Med. Pharm.),
Medical Pharmacology. Rajputana.

3[University of Bachelor of Medicine and M.B.B.S., Rajasthan.
Rajasthan. Bachelor of Surgery.
Master if Surgery in M.S.(Gen.Surg.),Rajasthan.
General Surgery.
Doctor of Medicine in M.D.(Med. &Thera),
Medicine &Theraeotics. Rajasthan.
Doctor of Medicine in M.D.(Path. &Bacterio-
Pathology & Bacteriology. logy), Rajasthan.
Master of Science in M.Sc. (Physiology),
Physiology. Rajasthan.
Master of Science M.Sc. (Medical)(Pharma-
(Medical) & (Pharmacology) cology), Rajasthan.

These qualification shall
be recognised medical
qualification only when
granted on or after the
1st July, 1957.

University of Bachelor of Medicine & M.B.B.S. (Travancore).
Travancore. Bachelor of Surgery.

University of Bachelor of Medicine & M.B.B.S. (Kerala).
Kerala. Bachelor of Surgery.

[Doctor of Medicine. M.D. (Medicine)
Master of Surgery. M.S. (Surgery)
Master of Science in M.Sc.(Physiology).]
Physiology.]

4[Karnatak University. Bachelor of Medicine and Bachelor of Surgery. M.B.B.S (Karnatak).

5[Aligarh University. Diploma in Ophthalmology. D.O. (Dip. in Ophthalmology)

This qualification shall be a recognised medical qualification under this Schedule only when it is medical qualification specified in this Schedule.

7[Vikram University. Bachelor of Medicine and Bachelor of Surgery. M.B.B.S (Vikram).

Doctor of Medicine (pathology) M.D.(pharmacology) Vikram.
Doctor of Medicine (pathology) M.D.(path.) Vikram.
Doctor of Medicine (physiology). M.D.(physiology) Vikram.
Doctor of Medicine (Medicine). M.D. (Medicine) Vikram.
Master of Surgery (Ophthalmology) M.S. (Oph.) Vikram.
Master of Surgery (General Surgery) M.S. (Genl. Surgery) Vikram.
Master of Surgery (Anatomy). M.S. (Anatomy) Vikram.
Master of Surgery (Obstetrics and Gynaecology). M.S. (Obst. & Gyn.) Vikram.

Diploma in Tuberculosis Diseases. T.D.D. Vikram.
Diploma in Child Health. D.C.H. Vikram.
Diploma in Medical Radiology & Electrology. D.M.R.E. Vikram.]

University of Baroda. Bachelor of Medicine & Bachelor of Surgery M.B., B.S. (Baroda).

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1. Ins. by Notifn. No. S.O. 2632, dated 10-12-1958, Gazette of India, Part II, section 3 (ii), p-2901.
 2. Ins. by Notifn. No.S.O. 5079, dated 29-12-58 Gazette of India, Part II, section 3(ii), p-
 3. Ins. by Notifn. No. S.O. 969, dated 23-4-59, Gazette of India, Part II, section 3 (ii), p-1059.
 4. Added by Notifn. No.S.O. 1746, dated 1-8-1959,

see Gazette of India, Part II, section 3 (ii), p-1926.

5. Ins. bid.

6. Ins. by Notifn. No. S.O. 213 dated 9-1-1960,
Gazette of India, Part II, section 3 (ii), p-366.

7. Ins. by Notifn. No. S.O. 214, dated 13-1-1960,
Gazette of India, Part II, section 3 (ii), p-366.

1180

SCHE

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL
INSTITUTIONS OUTSIDE INDIA

THE SECOND SCHEDULE

(See section 12)

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL
INSTITUTIONS

OUTSIDE INDIA

Country	Qualifications
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United Kingdom	Registrable qualifications admitting primarily to the Medical Register granted by licensing bodies in the United Kingdom, as shown in Table 'E' set out in the Medical Register printed and published from time to time under the direction of the General Medical Council of the United
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Kingdom in pursuance of the Medical Acts, 1858,
1886 and 1950.

Registrable qualifications

Other Countries	Title	Nature of quali-	Abbreviations
fication as stated		in diplomas	
1	2	3	4

AUSTRALIA-

New South Wales-
University of Sydney M. B. Medicine and U. Sydney.

(c). M. D. Surgery
Ch. M. D. S.

South Australia-

University of Adelaide M.B., B.S. Do. U. Adelaide.

(a) (c). M. D.
M. S.

Victoria-

University of Melbourne M. B. Do. U. Melbourne.

M. D., B.S.
M. S.

BURMA-

University of Rangoon M. B., B. S. Do. U. Rangoon.

CANADA-

Alberta-

College of Physicians and Surgeons of the Province of Alberta Member Do. C. P. and S. Alta.

Alberta (b).

University of Alberta (b).	M. D.	Do.	U. Alberta.
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Manitoba- College of Physicians and Surgeons of the Province of Manitoba (b).	Member	Do.	C. P. & S. Man.
--	--------	-----	--------------------

University of Manitoba (c).	M.D., M.D., C. M.	Do.	U. Man.
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1. Omitted by Notifn. No. S.O. 968, date. 23-4-59,
Gazette of India, Part. II, section 3 (ii), p-1059.

1181

Registrable qualifications
Other Countries Title
Nature of quali- Abbreviations
fication as stated in diplomas

1	2	3	4
---	---	---	---

North West Territories- College of Physicians and Surgeons of the Province of North-West of North-West Territo-	Member	Medicine and Surgery.	C.P.& S.N.W. Terr.
---	--------	--------------------------	-----------------------

ries (b).

(When held in conjunction with Licence of the College of Physicians and Surgeons of the Province of Saskatchewan or the Province of Alberta).

Nova Scotia-

Nova Scotia Provincial Medical Board (a) (c). L.M.S. Do. N. Scotia P.M, Bd.
Dalhousie University M.D., C.M., Do. Dalhousie U. (a) (c).

Prince Edward Island-

Prince Edward Island Medical Council (b). L.M.S. Do, M. Co. P.E. T.

CEYLON-

Ceylon Medical College (a) (c). L.M.S. Do. Ceylon M. Co.

HONG KONG-

University of Hong Kong (a) (c). M.B., B.S. DO. U. Hong Kong.
M.D., M.S.

ITALY-

All Royal Italian Universities (d). M.D. Do.

JAPAN-

All Imperial Universities (e). M.B. Do.
(Igakushi)
M.D. (Igaku Hakushi).

Any Government or Prefectural special colleges designated by a Minister of Education of Japan (e). M. B. Do.
(Igakushi)

MALTA-

Royal University of M.D. Do. U. Malta

Malta

NEWFOUNDLAND-
Newfoundland Medical L.M.S. Do. Nffd. M. Bd.
Board (b).

1182

Registrable qualifications

Other countries	Title	Nature of quali-	Abbreviations
fication as stated		fication	
		in diplomas	

1	2	3	4
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NEW ZEALAND-
University of New M.B., Ch. B. Medicine and U.N.Zealand.
Zealand Ch. M., M.D.) Surgery.

PAKISTAN-
Punjab University L.M.S.
M.B.
M.B., B.S. DO. U. West Punjab.
M.D.
M.S.

Punjab State Medical L.M.S. Licentiate in L.M.S. Punjab.
Faculty. Medicine and This qualification
Surgery. shall be a
recognised one
only when granted
before the 15th
August, 1947
provided the
holders thereof

had passed F.Sc.
examination be-
fore taking up
medical studies.

1[Pondicherry Medical
Pondicherry.

Medicine de School,
'Ecole de Pondicherry
(Diploma).]

UNION OF SOUTH AFRICA-

University of South Africa (b). M.B., Ch.B. Do. U. S. Africa.

University of Cape Town (a) (c). M.B., Ch.B. Do. U. Cape Town.
M.D., Ch.M.

University of the Witwatersrand, Johannesburg (a) (c). M.B., Ch.B. DO, M.D., Ch.M. U. Witwatersrand.

STRAITS SETTLEMENTS
AND FEDERATED MALAY
STATES-

The King Edward VII College of Medicine, Singapore (a) (c). L.M.S. Do. Singapore Med. Coll.

- (a) The qualification must be included in Table (F) of the British Medical Register as published from time to time by the General Medical Council of the United Kingdom.
 - (b) When granted on or before the 31st October, 1937.
 - (c) When granted on or before the 31st March, 1942.
 - (d) When granted on or before the 10th October, 1940.
 - (e) When granted on or before the 8th December, 1941.
-

1. Ins. by Notifn. No. S.O. 968, date 23-4-59,
Gazette of India, Part.II, section. 3 (ii), p-1059.

1183

SCHE

(See section 13)

THE THIRD SCHEDULE

(See section 13)

PART

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL INSTITUTIONS
NOT
INCLUDED IN THE FIRST SCHEDULE

PART I

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL INSTITUTIONS
NOT
INCLUDED IN THE FIRST SCHEDULE

Name of Medical Institution or	Recognised medical qualification licensing authority,	Abbreviation
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College of Physicians and Surgeons of Bombay	Licentiate of the College of Physicians and Surgeons, Bombay.	L.C.P.S (Bom.).
--	---	-----------------

2[Followships of the College of Physicians and Surgoens, Bombay in Midwifery and Gynaecology, Ophthalmology and Diplomas of the said College in Pathology, and Bacteriology, Gynaecology and Obstertrics, and Chied Health.

F.C.P.S. (Mid. & Gyn.).

F.C.P.S. (Ophth.).

D.P.B. (Dip. in Path. & Bact.).

D.G.O. (Dip. in Gyn. &Obsts.).

D.C.H. (Dip. in Child Health.).

These qualifications shall be recognised medical qualifications under this Schedule only when they are held by persons holding any ot-- medical qualification specified in this Schedule.]

State Medical Faculty, Licensed Medical L.M.P. (Bom.).
Bombay Practitioner

Medical Faculty of Licensed of the L.M.F. (Bengal).
Bengal. Medical Faculty, This qualification shall
Bengal. be a recognised medical
qualification only when
granted before the 15th
August, 1947.

Licentiate in Me- L.M. & S. (Nat.) West
dicine& Surgery Bengal.
(Nat.) (West Ben-
gal).

State Medical Faculty Licentiate of the L.M.F. (West Bengal).
of West Bengal. Medical Faculty,
West Bengal.
Licentiate in L. M. & S. (Nat.)
Medicine & Surgery West Bengal.
(Nat.) West Bengal.

[Certificate of qualification
by the State Medical Faculty
under article 6-C of the Sta-
tutes of the State Medical Fa-
culty, West Bengal.

Certificate under article 6-C
(W.B.)

Certificate of qualification
by the State Medical Faculty
under article 6-D or 6-E of

Certificate under article 6-D
or 6-E (W.B.)]

the statutes of the State
Medical Faculty, West Bengal.

Government of Bengal Licensed Medical Prac- L.M.P. (Campbell
titioner (Campbell Medical School.)

Medical School).

Diploma of Medical Dipl. Medl. Coll.
College (Bengal) (Bengal).

Licensed Medical L.M.P. (Dacca Medl.
Practitioner Sch.).

(Dacca Medical
School)

This qualification
shall be a recogni-

sed medical qualifi-
cation only when gr-

anted before the
15th August, 1947.

State Medical Faculty Fellow of the State F.S.M.F. (U.P.).
Uttar Pradesh. Faculty (U.P.).

Member of the State M.S.M.F. (U.P.).
Medical Faculty.

Licentiate of the L.S.M.F. (U.P.).
State Medical Fac-

ulty.

State Board of Medic- Licensed Medical L.M.P. (U.P.).
al Examinations, U.P. Practitioner (U.P.).

East Punjab State Me- Licentiate in Medi- L.M.S., East Punjab.
dical Faculty. cal Surgery.

This qualification shall
be a recognised one only
when granted on or after
the 15th August, 1947, to
a person other than any
person referred to in the
entry relating to East
Punjab State Medical Fac-

ulty in the First Schedu-
le, provided he had pass-
ed the pre-medical exami-

nation.

1. Ins. by Notifn. No. S.O. 2682, dated 19-12-1958,
Gazette of India, Part II, Sec. 3 (ii), p-2952.

2. Ins. by Notifn. No. S.O. 1747, dated 1-8-1959,
Gazette of India, Part II, Sec. 3 (ii),

1184

Name of Medical Institution or licensing authority Recognised medical qualification Abbreviation

State Medical Faculty of Punjab Fellow of the State Medical Faculty (Punjab). F.S.M.F.
Member of the State Medical Faculty (Punjab). M.S.M.F.
Licentiate of the State Medical Faculty. (Punjab). L.S.M.F.

Government of Punjab Licensed Medical Practitioner (Lahore). (Lahore). M.P.L.

This shall be a recognised medical qualification only when granted before the 15th August, 1947.

Hyderabad Government & Surgery (Osmania). Licentiate in Medicine (Osmania). L.M. & S.
Licensed Medical Practitioner (Hyd). L.M.P.(Hyd).

Government of Mysore Licensed Medical Prac- L.M.P.
titioner (Mysore). (Mysore).

Mysore Medical School Licensed Medical Prac- L.M.P.
titioner (Mysore Medi- (Mysore Medl.
cal School). Sch.).

Andhra University Licensed Medicine & L.M & S.
Surgery (Andhra U.). (Andhra U.).

Assam Medical Examination Licensed Medical Prac- L.M.P. (Assam).
titioner (Assam).

Licensed Medical Prac- L.M.P, (B.W.
titioner (B.W.MedicalMedl. Sch.

School, Dibrugarh). Dibrugarh).

Board of Examiners, Medical Licensed Medical Prac- L.M.P.
College, Madras. tititioner (Madras). (Madras).

Diploma in Medicine D.M.S.
& Surgery (Madras).
Lic. Apoth.

(Madras).

C.P. (or M.P.) Medical Exami- Licensed Medical L.M.P. (C.P.
nation Board. (C.P or M.P.). or M.P.)

Orissa Medical Examination Licensed Medical L.M.P.
Board. Practitioner (Orissa). (Orissa).

Bihar and Orissa Medical Exa- Licensed Medical L.M.P.
mination Board. (Bihar and Orissa). (Bihar &
Orissa).

Licensed Medical L.M.P.
Practitioner (Temple (Temple
Medical School, Patna). Medl.Sch.
Patna).

King Edward Hospital Medi- Diploma or Certificate Diploma or
cal School, Indore. in Medical and /or Certificate
Surgery. in Medicine
and / or
Surgery.

Travancore University Do. Do.

Rangoon University Licentiate in Medicine L.M. & S.

and Surgery. (Rangoon U.).

This qualification shall be a recognised medical qualification only when before the 1st April, 1937.

Burma Medical Examination Board. Licensed Medical Practitioner. L.M.P. (Burma).

This qualification shall be a recognised medical qualification only when granted before the 1st April, 1937.

1[Aligarh University Diploma in Ophthalmology. D.O. (Diploma in Ophthalmology).

This qualification shall be recognised medical qualification under this Schedule only which held by persons holding any other medical qualifica-

tion specified in this

Schedule.]

1. Ins. by Notifn. No. S.O. 1747, dt. 1-8-1959, Gazette of India, Part II, Sec. 3 (ii), p-1926.

1185.

PART

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL
INSTITUTIONS OUTSIDE INDIA
NOT INCLUDED IN THE SECOND SCHEDULE

PART II

RECOGNISED MEDICAL QUALIFICATIONS GRANTED BY MEDICAL
INSTITUTIONS
OUTSIDE INDIA NOT INCLUDED IN THE SECOND SCHEDULE

M.D. (Berlin).

M.D. (Paris).

M.D. (Amsterdam).

M.D. (Freiburg, Germany).

M.D. (Vienna).

M.D. (Toronto, Canada).

M.D. (Heidelberg).

M.B.,B.S. (Dacca).

M.D. (Bonn). (Specialist for Women's Diseases & Obstetrics)

M.B.,B.S. (Ceylon).

M.D. (Munich).

1["Licentiate diploma awarded by the Medico-Surgical College of Nova-Goa"]